

ITEM NO.36

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.165/2024

KUKI STUDENTS ORGANISATION DELHI

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(With IA No.77182/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 79426/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No.79424/2024 - INTERVENTION APPLICATION)

WITH M.A. No.762/2024 in W.P.(C) No.1307/2023 (X)

(With IA No.102676/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 79979/2024 - CLARIFICATION/DIRECTION)

Date : 09-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Santosh Paul, Sr. Adv.
Ms. Meenakshi Arora, Sr. Adv.
Mr. Tanay, Adv.
Mr. Lija Merin John, Adv.
Ms. Lija Merin John, Adv.
Mr. Sanbha Rumnong, Adv.
Mr. Aakarsh Kamra, AOR
Mr. Ajay Justice Shaw, Adv.

Ms. Tehmina Arora, Adv.
Ms. Loreign Ovung, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, ASG
Mr. Kanu Agarwal, Adv.
Mr. Madhav Sinhal, Adv.
Ms. Satvika Thanur, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

Mrs. Aishwarya Bhati, ASG
Mr. Amrish Kumar, AOR
Mr. Kanu Agrawal, Adv.
Mr. Vishnu Shankar Jain, Adv.
Mrs. Chitragada Rashtrawara, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Padmesh Mishra, Adv.

Mr. Ninad Dogra, AOR

Mr. Manoj Ranjan Sinha, Adv.
Mr. Mrigank Prabhakar, AOR

Ms. Aishwarya Bhati, ASG
Mr. Hijam Singh Lenin, Adv.Gen., Manipur
Mr. Pukhrambam Ramesh Kumar, Adv.
Mr. Mayank Sapra, AOR
Mr. Karun Sharma, Adv.
Ms. Rajkumari Divyasana, Adv.
Ms. Lalima Das, Adv.

Mr. Sanbha Rumnong, Adv.
Ms. Lija Merin John, Adv.
Mr. Ajay Justice Shaw, Adv.
Ms. Niharika Ahluwalia, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No 79424 & 79426 of 2024 In Writ Petition (C) No 165 of 2024 (Item 36)

- 1 Ms Aishwarya Bhati, Additional Solicitor General has handed over a communication dated 12 July 2024 issued by the Deputy Secretary of the Dental Council of India. This communication contains the modalities for processing the transfer of sixteen BDS students from Manipur to other institutions. The communication is taken on the record.
- 2 Ms Aishwarya Bhati has assured the Court that if any further difficulties emerge, the Dental Council of India would resolve them at the earliest. This may be done within a period of two weeks from the date of this order.
- 3 The Interlocutory Applications are accordingly disposed of.
- 4 List Interlocutory Application No 77182 of 2024 on 20 August 2024.

Miscellaneous Application No 762 of 2024 (Item 36.1)

- 1 Twenty-five students who are pursuing their education at Manipur University have been displaced as a result of the situation in that State. They are presently seeking a transfer to any other Central University.
- 2 At this stage, we permit the counsel appearing on behalf of the applicants to submit a note on behalf of all the twenty-five students to the Committee chaired by Justice Gita Mittal.
- 3 We request the Committee to look into the individual grievances of each of the twenty-five students and, where possible, to ameliorate their grievances by issuing necessary directions to the nodal officers. This exercise may be completed preferably within a period of two weeks. In the event that the Committee requires any further supportive directions to be issued by this

Court, that may be indicated in the course of a brief report which may be submitted to this Court in the meantime. We hope and trust that this will resolve the grievances of the students.

- 4 List the Miscellaneous Application on 27 August 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar